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Judicial Reforms

- 97. SHRIMATI KRISHNA KAUL: Will the Minister of LAW AND JUS-TICE be pleased to state:
- (a) whether there is any proposal under Government's consideration to formulate a plan for judicial reforms for justice;
- (b) if so, what are the salient features thereof; and
- (c) by when it is likely to be formulated?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHOK KUMAR SEN): (a) to (c) The Government is fully alive to the need of making justice available to the people expeditiously and easily? The subject is under constant review. The Government have also appointed 10th Law Commission and their terms of reference, inter alia, include the fo'lowing.

- (i) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just and fair;
- (ii) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operates not as an end in itself but as means of achieving justice;
- (iii) improvement of standards of all concerned with the administration of justice.

Appointment of High Court Judges from outside the State

98. SHRI SYED RAHMAT ALI: SHRIMATI RATAN KUMARI:

Will the Minister of LAW AND JUS-TICE be pleased to state:

(a) whether Chief Justice of India has suggested that instead of transferring sitting judges from one High Court to another the initial apponiments to the High Courts should be made from outside the State;

- (b) if so, what are the details thereof: and
 - (c) the reaction of Government thereto?

THE MINISTER OF LAW AND JUS-TICE (SHRI ASHOK KUMAR SEN): (a) and (b) The Supreme Court Registry have forwarded a copy of the speech delivered by the Chief Justice of India on Law Day (26-11-1984) in which he inter-alia, stated that one main difficulty by reason of which lawyers are not prepared to acceept judgeship of High Courts is the fear of transfer from one High Court to another, and suggested that instead of transferring sitting Judges from one Court to another, the initial appointments to a High Court, should be made from outside the State.

(c) The Government have accepted the recommendation of the Law Commission that there should be a convention whereby one-third of Judges in each High Court should be from outside the State. This decision can be implemented making initial appointments from outside as well as by effecting transfers. A beginning has been made by implementing a policy of having Chief Justices of High Courts from outside in accordance with certain guidelines drawn up after consultation with the Chief Justice of India. Few initial appointments of puisne Judges have also been made from outside.

Use of Air and Doordarshan by Political parties during Elections

99. DR. SHANTI G. PATEL: SHRI V. GOPALSAMY:

Will the Minister of INFORMATION AND BROADCASTING be pleased state:

- (a) whether facilities to use Radio and Television were made available to opposition political parties during the recent Lok Sabha poll; and
- (b) if so, what are the details thereof, indicating the names of the parties, time taken, names of the various political leaders making use of Radio and with dates and the statements made by them individually and collectively?